उद्देश्य और कारण

उत्तर प्रदेश डा० भीमराव अम्बेडकर सामाजिक परिवर्तन स्थल अधिनियम, 2007 (उत्तर प्रदेश अधिनियम संख्या 43 सन् 2007) विपिन खंड, गोमतीनगर, लखनऊ, उत्तर प्रदेश में स्थित डा० भीमराव अम्बेडकर सामाजिक परिवर्तन स्थल के संरक्षण, विकास, सुरक्षा और अनुरक्षण के लिए प्रबंधन बोर्ड स्थापित करने के लिए अधिनियमित किया गया था। उक्त अधिनियम की वैधता को रिट याचिका संख्या 6169 (एम/बी) सन् 2008 में नेशनले एलायन्स आफ प्यूपिलस मूवमेंट बनाम उत्तर प्रदेश राज्य व अन्य में उच्च न्यायालय, इलाहाबाद में चुनौती दी गई है। उक्त अधिनियम के उपबंधों का परीक्षण करने के पश्चात् महा अधिवक्ता, उत्तर प्रदेश ने राज्य सरकार की परामर्श दिया है कि वह उक्त अधिनियम को निरसित कर दे और उक्त अधिनियम के उपबंधों में आवश्यक संशोधन करने के पश्चात् नया विधायन लाए। न्याय विभाग का भी यही मत था। अतः यह विनिश्चय किया गीय है कि उक्त अधिनियम को निरसित किया जाए।

उत्तर प्रदेश डा० भीमराव अम्बेडकर सामाजिक परिवर्तन स्थल (निरसन) विधेयक, 2009 तदनुसी पुर:स्थापित किया जाता है।

> आज्ञा से, प्रताप वीरेन्द्र कुशवाहा, सचिव।

No. 499(2)/LXXIX-V-1-09-1(Ka) 4-2009 Dated Lucknow, February 28, 2009

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is please to order the publication of the following English translation of the Uttar Pradesh Dr. Bhim Rao Ambedia Samajik Parivartan Sthal (Nirsan) Adhiniyam, 2009 (Uttar Pradesh Adhiniyam Sankhya 9 of 2009) as passed by the Uttar Pradesh Legislature and assented to by the Governor on February 27, 2009:-

THE UTTAR PRADESH DR. BHIMRAO AMBEDKAR SAMAJIK PARIVARTA STHAL (REPEAL) ACT, 2009

(U. P. ACT NO. 9 OF 2009)

[As passed by the Uttar Pradesh Legislature]

ΑN

ACT

to repeal the Uttar Pradesh Dr. Bhim Rao Ambedkar Samajik Parivartan Shal Act. 2007.

IT IS HEREBY enacted in the Sixtieth Year of the Republic of India as follows

Short title

1. This Act may be called the Uttar Pradesh Dr. Bhim Rao Ambedkar Samajik Parivartan Sthal (Repeal) Act, 2009.

Repeal of U.P. Act no. 43 of 2007 2. The Uttar Pradesh Dr. Bhim Rao Ambedkar Samajik Parivartan Sthal Act, 2007 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Dr. Bhim Rao Ambedkar Samajik Parivartan Sthal Act, 2007 (U.P. Act no. 43 of 2007) was enacted to establish the Board of Management for the preservation, development, protection and maintenance of Dr. Bhim Rao Ambedkar Samajik Parivartan Sthal situated at Vipin Khand of Gomtinagar, Lucknow in Uttar Pradesh. The validity of the said Act has been challenged in the High Court of Judicature at Allahabad in the writ petition no. 6169 (M/B) of 2008, National Alliance of People's Movement w/s State of U.P. & others. After examining the provisions of the said Act the Advocate General, Uttar Pradesh has advised the State Government to repeal the said Act and to bring a new legislation after making necessary amendment in the provisions of the said Act. The Nyaya Vibhag was also of the same view. It has, therefore, been decided to repeal the said Act.

The Uttar Pradesh Dr. Bhim Rao Ambedkar Samajik Parivartan Sthal (Repeal) Act, 2009 is introduced accordingly.

By Order,
P. V. KUSHWAHA
Sachiv.

पी॰एस॰यू॰पी॰-ए॰पी॰ 1031 राजपत्र (हि॰)—2009—(2231)—597 प्रतियां—(क॰ / टी॰ / आ॰)। पी॰एस॰यू॰पी॰-ए॰पी॰ 186 सा॰ विघायी—2009—(2232)—850 प्रतियां—(क॰ / टी॰ / आ॰)।